

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

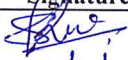


PRESENT: HON'BLE SHRI K ANANTHA PADMNABHA SWAMY- MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA -MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.08.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 240/9/HDB/2019
NAME OF THE COMPANY	Krishna Mani Enterprises LLP
NAME OF THE PETITIONER(S)	BASF India Ltd
NAME OF THE RESPONDENT(S)	Krishna Mani Enterprises LLP
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Keshava Rao	Adv	9912113366	
G.P. Yashvardhan	Adv		
Grishma	Adv	8121661373	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for the Petitioner present and she filed memo seeking leave of this Adjudicating Authority for withdrawing this CP. In view of the submissions, permissions is accorded and memo is taken on record which forms part of the order. Accordingly, this CP is closed as withdrawn vide separate order.


MEMBER TECHNICAL


MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No.240/9/HDB/2019
Under section 9 of IB Code, 2016,
Read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority), Rules, 2016.

In the matter of :-

M/s. Krishna Mani Enterprises LLP

Between:

BASF India Limited
Shree Sawan Knowledge Park,
3rd Floor, Plot No.D-507, TTC Industrial Area,
Thane – Belapur Road, Juinagar,
Navi Mumbai – 400 705.

...Petitioner/
Operational Creditor

And

M/s. Krishna Mani Enterprises LLP
Sy.No.103/2, P.B.No.134 & PPB No.199227,
Nanakramguda, Serilingampally Mandal,
Chevella Revenue Division,
Hyderabad – 500 008,
Telangana.

...Respondent/
Corporate Debtor

Date of order: 30.08.2019.

**Coram: Shri. K. Anantha Padmanabha Swamy, Member Judicial.
Dr. Binod Kumar Sinha, Member Technical.**

Parties/Counsels present:

For the Petitioner/Operational Creditor: Mr. Saini Keshava Rao,
Mr. GP. Yash Vardhan and
Ms. Grishma Acharya,
Counsels.

For the Respondent/Corporate Debtor: None present.



30/8

Per: Dr. Binod Kumar Sinha, Member Technical.

ORDER

1. The present petition is a Company Petition filed by M/s. BASF India Limited (in short, '**Petitioner/Operational Creditor**') against M/s. Krishna Mani Enterprises LLP (in short, '**Respondent/Corporate Debtor**') under section 9 of the Insolvency and Bankruptcy Code 2016 (in short, **I & B Code 2016**) read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, '**IB Rules 2016**').
2. During the hearing held on 30.08.2019, the Petitioner's counsel filed memo dated 28.08.2019 seeking leave of this Adjudicating Authority to withdraw the present petition.
3. The said joint memo is taken on record which forms part of this order. Permission is granted for withdrawing the instant petition under rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
4. In view of the above, CP (IB) No.240/9/HDB/2019 is hereby closed as withdrawn.


Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL


K.ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL

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